



2026:AHC:127369

HIGH COURT OF JUDICATURE AT ALLAHABAD

MATTERS UNDER ARTICLE 227 No. - 8384 of 2026

Vijay Laxmi

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)

: In Person

Counsel for Respondent(s)

: C.S.C.

Court No. - 49

HON'BLE KUNAL RAVI SINGH, J.

1. Heard the petitioner in-person and learned Standing Counsel on behalf of the State.

2. In light of the order proposed to be passed, no notice is required to be issued to respondent nos. 2 to 4.

3. The present petition has been filed by the petitioner, who has appeared in-person, and submits that she is a practicing Advocate in this Court and she was a junior to late Mr. Dharmendra Kumar Singh, who was also a practicing Advocate of this Court. Late Mr. Dharmendra Kumar Singh had purchased flat no. C 704, Sunshine Royal Regency, Preetamnagar, Dhumanganj, in Prayagraj and he was the absolute owner of the same. Thereafter, an agreement, with regard to the possession, was executed between late Mr. Dharmendra Kumar Singh and the petitioner wherein the following conditions were imposed:

"2. यह कि उक्त फ्लैट को मेरी जूनियर विजय लक्ष्मी जोकि वर्तमान में माननीय उच्च न्यायालय में अधिवक्ता है और झूंसी में निवास कर रही है उसे झूंसी से उच्च न्यायालय आने-जाने में काफी परेशानियों का आमना-सामना करना पड़ता है उक्त मेरी जूनियर विजय लक्ष्मी द्वारा मेरे फ्लैट को क्रय करने की इच्छा व्यक्त की गयी तदोपरान्त चूँकि उक्त फ्लैट की मुझे वर्तमान में कोई जरूरत नहीं है और वह खाली पड़ा हुआ है तो मैंने खूब सोच-समझकर द्वितीय पक्ष यानी विजय लक्ष्मी को आज दिनांक 17.05.2022 को निम्नलिखित शर्तों के मुताबिक फ्लैट संख्या सी० 704 सनसाइन रॉयल रीजेंसी, प्रीतम नगर, धूमनगंज, प्रयागराज 211011, का कब्जा

दखल देकर आबाद करा दिया है। शर्तें निम्न है:-

I. यह कि उक्त फ़्लैट में कब्जा दखल देने के पूर्व मैंने द्वितीय पक्ष विजय लक्ष्मी से दिनांक 24.02.2022 को रूपया मुबलिंग 4,50,000/- जरिये आर०टी०जी०एस० प्राप्त कर लिया है और भवन उपरोक्त का कब्जा दखल इस शर्तों पर दे रहा हूँ चूँकि उक्त फ़्लैट लोन पर है तो उसकी मासिक किस्तें भी उक्त द्वितीय पक्ष अदा करती रहेगी और जैसे-जैसे उनके पास धन की व्यवस्था होती रहेगी वह मुझ प्रथम पक्ष को जरिये बैंक ट्रांसफर अथवा नगद भुगतान करती रहेगी।

II. यह कि उपरोक्त निम्न शर्तों से पाबंद होकर आज मैं प्रथम पक्ष धर्मेन्द्र कुमार सिंह अधिवक्ता उच्च न्यायालय अपनी जूनियर विजय लक्ष्मी को फ़्लैट संख्या सी० 704 सनसाइन रॉयल रीजेंसी, प्रीतम नगर, धूमनगंज, प्रयागराज 211011, पर बतौर गृह स्वामिनी आबाद करता हूँ और पाबंद होता हूँ कि उक्त फ़्लैट सम्बन्धी बैंक ऋण अदा हो जाने के पश्चात मैं उक्त फ़्लैट का पंजीकृत बैनामा (विक्रय भिलेख) द्वितीय पक्ष विजय लक्ष्मी के हक में निष्पादित कर दूँगा।

III. यह कि चूँकि फ़्लैट उपरोक्त का विक्रय भिलेख बैंक में बंधक है अतएव उसकी द्वितीय प्रति एवं अन्य मालिकान सम्बन्धी कागजात मैं द्वितीय पक्ष को हस्तान्तरित कर रहा हूँ और उन्हें यह अधिकार है कि उक्त फ़्लैट सम्बन्धी समस्त कर, विद्युत बिल, हॉउसिंग मेन्टेनेन्स व अन्य फ़्लैट सम्बन्धी भार (भुगतान) वे स्वयं करेगी उसमें मुझ प्रथम पक्ष की कोई जिम्मेदारी न होगी।

IV. यह कि उपरोक्त फ़्लैट का कब्जा दखल मैंने द्वितीय पक्ष विजय लक्ष्मी को आज दिनांक 17.06.2022 को अपनी राजी खुशी व पूरे होशो हवाश में दे दिया है और उक्त फ़्लैट में आज के बाद से मेरा व मेरे किसी भी वारिशान का कोई वास्ता व सरोकार एवं हक व हकूक न होगा। उक्त फ़्लैट के सम्पूर्ण बकाया किस्त का भुगतान द्वितीय पक्ष स्वयं करेगी और समस्त किस्तों के भुगतान हो जाने के बाद मैं प्रथम पक्ष फ़्लैट उपरोक्त का बैनामा द्वितीय पक्ष के हक में निष्पादित कर दूँगा।"

4. The petitioner, who has appeared in-person, further submits that she was solely looking after welfare of late Mr. Dharmendra Kumar Singh and she was also making payments to late Mr. Dharmendra Kumar Singh which is evidenced by averments made in paragraph no. 13 of the writ petition. She submits that after the demise of Mr. Dharmendra Kumar Singh, now the family members of late Mr. Dharmendra Kumar Singh are pressurizing and forcibly harassing the petitioner and threatening to evict her from the property in question, even though there was an agreement entered into between late Mr. Dharmendra Kumar Singh and the petitioner with regard to the use and occupation and future sale deed of the said property. To protect her rights, she also filed a civil suit for permanent injunction being Original Suit No. 657 of 2026, Vijay Laxmi

v. Nisha Singh and others, in which she had also filed an application for interim injunction (6-C). On 27.05.2026, the Court had directed that an *ex parte* interim injunction cannot be granted and issued notices to respondent nos. 2 to 4 and, thereafter, fixed the said application for further hearing for 31.07.2026.

5. The petitioner, in-person, has submitted that as the Court did not grant her an *ex parte* interim injunction, the respondents are now forcibly threatening to dispossess her from the property in question, even though there was an agreement between late Mr. Dharmendra Kumar Singh and the petitioner.

6. The petitioner has prayed that the interim injunction application may be decided expeditiously and, till the decision of the said application, she may be permitted to reside in the premises in question, that is, flat no. C 704, Sunshine Royal Regency, Preetamnagar, Dhumanganj, Prayagraj as she is a single mother living alone with her son, who is studying in Class-X.

7. Looking to the facts and circumstances of the case and the fact that an *ex parte* interim injunction application has been refused by the Court, further fixing the date of 31.07.2026 for orders on the interim injunction application, it would be appropriate that some protection be granted to the petitioner.

8. Looking into the circumstances that the petitioner is a single parent with a son who is studying in Class-X, at this stage, eviction of the petitioner may lead to hardships which will also affect the future of her son, therefore, let the interim injunction application, filed by the

petitioner, be decided within a period of four months from the date of production of a certified copy of this order.

9. Till the decision of the interim injunction application (6-C), no coercive steps shall be taken against the petitioner.

10. The Civil Judge (Senior Division), Prayagraj shall not take into consideration any observation made in the order and shall decide the interim injunction application on its own merits after giving due opportunity of hearing to all the contesting parties.

11. With the aforesaid directions, the petition stands **disposed of**.

(Kunal Ravi Singh,J.)

June 15, 2026

Prashant D.